

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH  
(Through web-based video conferencing platform)**

**CP (IB) No. 161/Chd/Hry/2020**

**Under Section 7 of the Insolvency and Bankruptcy Code, 2016**

**In the matter of:**

Mrs. Anjali Bhilotra	...Petitioner-Financial Creditor
Vs.	
KSBL Securities Limited	...Respondent-Corporate Debtor

**Present through video-conferencing:**

Mr. Ivan Singh, Advocate for the petitioner.

Heard Mr. Ivan Singh, Advocate appearing for the petitioner.

2 Compliance affidavit has been filed vide Diary No. 00268/01 date 12.07.2021 in terms of order dated 16.12.2020. The same is taken on record.

3. Issue notice of this petition to the respondent to show cause as to why this petition be not admitted. The petitioner is directed to collect the notice from the Registry and send the same by Speed Post immediately to the respondent attaching therewith copy of the petition and the entire paper book alongwith copy of this order, as well as at the e-mail address.

4. In case the service through Speed Post on the respondent is not effected, the petitioner shall adopt the mode of substitute service and the notice of hearing be advertised in two daily newspapers (one English and one Hindi) having wide circulation in the area.

5. The petitioner shall file affidavit of service supported by postal receipt, tracking report, copy of e-mail and clippings of newspapers, if applicable, within three weeks. Reply by the respondent be filed within three weeks from the date of receipt of notice and rejoinder thereto, if any, within two weeks from the date of receipt of copy of reply, exchanging the copies between the parties.

6. List the CP on 08.11.2021.

Sd/-

(Raghu Nayyar)  
Member(Technical)

Sd/-

(Ajay Kumar Vatsavayi)  
Member (Judicial)

July 14, 2021  
rk

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